

उन्होंने डाकूओं के परिवारों को कुछ ज़मीन देने का इरादा किया है, जिस से उन का पुनर्वास हो सके। जो बच्चे स्कूल में हैं, उन को पचास रुपये से सौ रुपये तक महाभार स्टैण्डर्ड देने और उन को होस्टल में रखने की घोषणा भी की गई है। मध्य प्रदेश सरकार ने इस प्रश्न पर विचार किया है।

**SHRI N. K. P. SALVE :** May I know whether the Government's attention has been drawn to a statement of our Chief Minister, Shri P. C. Sethi, in which he has said that a lasting and enduring solution of the dacoity problem can only be found if we reclaim the area and demolish the ravines and make the area cultivable and well-irrigated. For that he has said the backward State of Madhya Pradesh cannot provide the necessary funds and that Rs. 100 crores must come from the Centre. If the Madhya Pradesh Government takes up the scheme, will the Centre give such assistance, and is the minister in a position to give any categorical assurance in that regard ?

**SHRI K. C. PANT :** I am not in a position to give any categorical assurance. This is a matter which involves Finance, which involves the Planning Commission. All that I am in a position to say is that the Home Ministry would be sympathetic and would assist in trying to develop this region for the reasons I have already explained. We do not look at this purely as a Law and order problem. We see the other aspects and we would like to help, but certainly I cannot give any categorical assurance in this regard. As far as a lasting solution to the problem of dacoity is concerned, I would remind hon. Members that places where there are no ravines : also have dacoits.

श्री शिव कुमार झाएली : आत्म-समर्पण करने वालों में मुख्य डाकू, माधोसिंह, ने जो बंक्तव्य दिया है, उससे यह बात स्पष्ट हुई है कि अधिकांश अपराधी पुलिस के दुर्व्यवहार के कारण डाकू बने हैं। क्या सरकार इस विषय पर गहराई से विचार कर रही है और क्या पुलिस को इस प्रकार की हिदायतें दी जाएंगी कि वह स्वामिनी व्यक्तियों के साथ सद्-

व्यवहार करे, ताकि वे इस प्रकार के गलत रास्ते को न पकड़ें ?

श्री कुच्छल चन्द्र पन्त : जहाँ हम डाकूओं के आत्म-समर्पण का स्वागत करते हैं, वहाँ इस प्रकार का वातावरण नहीं बनना चाहिए, जिस में ऐसा लगे कि डाकू तो अच्छे आदमी हैं और पुलिस बुरी है। अगर हम इस तरह का वातावरण बनायेंगे, तो यह बहुत गलत होगा। पुलिस उनके खिलाफ कार्यवाही करती है, जो छोटे-छोटे बच्चों का अपहरण करते हैं, उनको अपने यहाँ रखते हैं और पैसा ले कर उनको छोड़ते हैं। इस बारे में एक सतुलन रखने की आवश्यकता है। हो सकता है कि कहीं पुलिस ने कुछ किया हो। लेकिन पूरी चीज़ पर दृष्टि रखने की आवश्यकता है। जो आत्म-समर्पण हुआ है, उस को ज्यादा ग्लैमराइज़ नहीं किया जाना चाहिए इस के दोनो पहलुओं को सामने रखना चाहिए।

#### POLITICAL SET-UP OF DELHI

\*467. **SHRI Y. BESWARA REDDY**  
Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government propose to introduce certain changes in the present political set-up of the Union Territory of Delhi; and

(b) if so, what are the changes proposed to be made ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) :** (a) and (b). The matter is under consideration.

**SHRI Y. ESWARA REDDY :** Delhi is now having a multiplicity of authorities—the Delhi Municipal Corporation, the New Delhi Municipal Committee, the Development Board, the Cantonment Board, etc. Besides these, the Central Ministries have also fields of power in health, transport and some other things. Naturally, this multiplicity will lead to red-tapism, delay, overlapping etc. If this is to be done away with there should be unified authority, that means an elected legislature with a Council

of Ministers responsible to the legislature. There may be some limitations and reservations in view of Delhi, being the Capital of the Union, but will Government see the necessity of a unified authority in the form of an elected legislature ?

**SHRI K. C. PANT :** It is true there are many authorities in Delhi and I accept there is need to constantly review their functioning, so that there is no overlapping and there is a rationalised structure. But in the very nature of things, a certain amount of multiplicity of authority is unavoidable. For instance, there is the New Delhi Municipal Committee. There is the Cantonment Board which looks after the cantonment area. There is the Central Government which must have a say in the administration of Delhi. In addition to it, there is the Metropolitan Council and the Delhi Municipal Corporation. Even the Administrative Reforms Commission which went into this matter has accepted the need for all these bodies but only suggested that the Corporation and the Metropolitan Council be merged. There is no escape from a number of bodies, because their functions are different. The Central Government functions at one level. The Metropolitan Council functions at a different level. There are bodies which have civic functions. I do not think a single legislature is the answer to the problem. The answer is to examine and see how best the present structure can function, so that there is minimum of overlapping.

**SHRI Y. ESWARA REDDY :** Is there any proposal of merging the Corporation with the Metropolitan Council and if so, what are the broad features of the proposal ?

**SHRI K. C. PANT :** As I said, the ARC made that recommendation, but we have not accepted it. Both the Metropolitan Council and the Corporation are in existence. Election have been held and they are functioning.

जी इसहाक सम्मली : क्या सरकार को मायूस है कि दिल्ली में सभी पोलिटिकल पार्टियों की तरफ से, जिनमें कांग्रेस भी शामिल है, वह मांग होती रही है कि दिल्ली के लिए एसेम्बली और रिप्रेजेंटेटिव कौन्सिल की गठनमेंट हीभी

चाहिए ? यह तो खुशी की बात है कि हिमाचल प्रदेश, त्रिपुरा और मणिपुर को ये अधिकार दिये गये हैं, लेकिन क्या बुखारी पेश आ रही है कि दिल्ली के शहरियों को ये अधिकार नहीं मिल रहे हैं और उनको फुल-फ्लेज्ड एसेम्बली नहीं दी जा रही है ? क्या सरकार इस पर गौर कर रही है ?

श्री कृष्णाचन्द्र पन्त : इस सम्बन्ध में इस सदन में कई बार चर्चा हो चुकी है। यह जाहिर है कि दिल्ली की, जो देश की राजधानी है, अपनी समस्यायें हैं और उनका हल अपने ढंग से निकालना पड़ेगा। मणिपुर या त्रिपुरा से इसकी तुलना करना बहुत ठीक नहीं होगा।

Revision of rules for recruitment of Backward classes

\*468. **SHRI B. K. DASCHOWDHURY :** Will the **PRIME MINISTER** be pleased to state :

(a) whether Government have revised some rules in the matter of recruitment of backward classes in the country; and

(b) if so, the amendments made as a result of such revision ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIHDA) :** (a) and (b). A statement is laid on the Table of the House.

#### Statement

Reservations and concessions have been provided for Scheduled Castes and Scheduled Tribes in the services under the Government of India. The Government of India have not recognised any classes other than the Scheduled Castes and Scheduled Tribes as backward classes for purpose for reservation in services under them. The need for continued efforts in securing adequate representation of Scheduled Castes and Scheduled Tribes in services is always kept in view by Government and various orders have been issued in that direction from time to time.